CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 169/MP/2021

: Petition under Section 66 of the Electricity Act, 2003 read with Subject

> the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the Hydropower Contracts in Green Term-Ahead Market (GTAM) at Indian Energy Exchange Limited to facilitate Hydropower Purchase Obligation (HPO) compliance of obligated

entities.

Date of Hearing : 30.11.2021

Coram : Shri P. K. Pujari, Chairperson

> Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member

: Indian Energy Exchange Limited (IEX) Petitioner

Respondent : Power System Operation Corporation Limited (POSOCO)

Parties Present : Shri Jogendra Behera, IEX

Shri Guarav Maheshwari, IEX

Shri Subhendu Mukherjee, POSOCO

Shri Alok Mishra, POSOCO

Record of Proceedings

Case was called out for virtual hearing.

- The representative of the Petitioner submitted that pursuant to the directions of the Commission vide Record of Proceedings for the hearing dated 27.8.2021, the Petitioner impleaded POSOCO as the Respondent to the Petition and had also hosted its proposal for introduction of Hydropower Contracts in Green Term-Ahead Market ('G-TAM') on its website vide public notice dated 3.9.2021 seeking comments/ suggestions from the stakeholders by 20.9.2021. In response, the Petitioner has received the comments/ suggestions from three stakeholders, all of whom have given a positive feedback and have raised certain additional issues such as waiver of ISTS charges for Hydro G-TAM transactions, permitting buying of power from Real Time Market and eligibility, etc. The Petitioner has already filed an affidavit with detailed study incorporating the comments/ suggestions of these stakeholders and response of IEX thereon. He further added that the Respondent, POSOCO in its reply has mainly raised the issue of not allowing portfolio sale by the Distribution Companies ('Discoms'). However, the said issue has already been considered by the Commission while allowing the portfolio sale by Discoms under G-TAM and G-DAM.
- The representative of the Respondent, POSOCO submitted that the Respondent has already filed its reply, which may be taken into the consideration. He further submitted that the limited concern of the Respondent POSOCO is that in

the case of portfolio sale by hydro-rich States, the power sold is from mix of generators and it becomes difficult to identify and tag such power as hydro power. The representative of POSOCO further submitted that energy data relating to Renewable Purchase Obligation being on yearly basis, it is difficult to ascertain actual despatch of such power from the point of injection from where the Discoms are selling the power. Accordingly, SLDCs may be directed to provide the point of injection in the NoCs itself so that the source of power can be traced, and nontransparency can be avoided.

- 4. In response to the specific query of the Commission regarding the Petitioner having any means to ascertain the eligibility of Hydro Power Projects as per the Ministry of Power's letter dated 29.1.2021, the representative of the Petitioner replied in negative and submitted that for the above purpose, the exchange has to rely upon the NoCs to be issued by the concerned SLDCs. In response to further observation of the Commission regarding any mandate under which the SLDCs may provide such certification verifying the various eligibility criteria, the representative of the Petitioner submitted that in the case of G-TAM, based on the direction of the Commission, source of renewable energy is being mentioned by RLDCs/SLDCs in the NoCs being granted.
- 5. Considering the submissions made by the representative of the Petitioner and the Respondent, POSOCO, the Commission reserved the matter for order.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)